

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:975
ANSWERED ON:30.07.2010
SALE OF UNAPPROVED DRUGS
Singh Chaudhary Lal

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the sale of unapproved drugs is still prevalent in the market across the country;
- (b) if so, the details thereof and the reasons therefor; and
- (c) the action taken/proposed by the Government in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE (SHRI DINESH TRIVEDI)

(a) to (c): The office of Drugs Controller General (India) {DCG (I)} in the year 2007 prepared a list of 294 Fixed Dose Combinations (FDCs) reported to be available in the market which were approved by the State Licensing Authorities but not approved by the DCG (I). The DCG (I) issued directions to State Drugs Controllers for suspension of licenses of the FDCs under reference. However, some of the Manufacturers Associations filed writ petition in the Hon'ble High Court of Madras on the question of whether the approval given by the State Licensing Authorities for these drug combinations is legally valid and obtained order of stay against all further proceedings of the impugned directions of DCG(I).